

**Central Administrative Tribunal
Principal Bench, New Delhi**

R.A. No.137/2019
M.A.No.1869/2019
In
O.A.No.2331/2013

This the 17th day of July 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Dr. Ajit Kumar Ray
s/o Shri Manmohan Ray
r/o 818, Niti Khand-1
Ghaziabad (UP) 201010

...Applicant
Versus

1. Union of India through
The Secretary, Deptt. of Higher Education
Min. of Human Resources Development
Govt. of India, New Delhi
2. The National Institute of Technology
Through the Director
Barjala Jirania, PO Jirania
Agartala 799055, West Tripura
3. The Registrar in Charge, NIT, Barjala, Jirania,
PO Jirania, Agartala – 799055, West Tripura

...Respondents

O R D E R (in circulation)

Justice L. Narasimha Reddy:

M.A. No.1869/2019

This Application is filed for condonation of delay of 167 days in filing R.A. No.137/2019. Having regards to the facts and circumstances, M.A. is allowed and the delay is condoned.

R.A. No.137/2019

The applicant filed O.A. No.2331/2013 feeling aggrieved by the inaction on the part of the respondents to take steps for fixation of his salary. After referring to the relevant facts, the pleadings and the arguments, the O.A. was disposed of directing respondent Nos. 2 & 3 to take into account the office order dated 22.01.2013 issued by the Indian Grassland & Fodder Research Institute, Jhansi. It is just un-understandable as to what legal or factual errors have crept into the order.

2. We do not find any merit in this R.A. It is accordingly rejected.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/sunil/